MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING No.06/AM10 HELD ON 26.11.2009 AT 10.30 A.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri Amitabh Jain Addl. DG
2. Shri V.K. Srivastava Addl. DG
3. Shri V.K. Gupta Addl. DG
4. Shri A.K. Singh Jt. DGFT
5. Ms. Shubhra Jt. DGFT
6. Shri Hardeep singh Jt. DGFT
7. Shri Akash Taneja Jt. DGFT
8. Shri Anil Agarwal Jt. DGFT
9. Ms. Vibha Bhalla Jt. DGFT

After deliberation, the following decisions were taken.

Case No. 1. M/s. M.B. Laminators, Mumbai
File No. 01/60/162/184/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.200926.11.2009
Subject: Revalidation of 3 advance licene Nos.(i) 0310391303 dated 25.07.2006, (ii) 0310420425 dt. 21.02.2007 and (iii) 0310408788 dt. 20.11.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

S.No.	Qty.-wise	Value-wise
(i)	100%	100%
(ii)	(1) 97.73%	102.03%
	(2) 110.69%	
(iii)	126%	120.46%

within valid EOP. Accordingly, the Committee decided to revalidate aforesaid **three** Advance Authorization. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 2. M/s. Govind Rubber Ltd., Mumbai
File No. 01/60/162/194/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance authorization No. 3010050544 dt. 2.01.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 3. M/s. Shriram Polytech Gurgaon
File No. 01/60/162/225/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance licence No. 0510199447 dt. 13.02.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% qty. wise and 99% value wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 4. M/s. M.J. Biopharm Private Ltd., Mumbai
File No. 01/60/162/171/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: EOP extension of Advance License No. 0310454894 dated 20.12.2007 upto August, 2008 to regularize the exports made outside the valid EOP.

The Committee noted that EO fulfilled in respect of aforesaid Advance Authorization was 61.86% qty.-wise and 108.01% value-wise within valid EO period upto 06.07.08 and 38.76% outside EO period i.e. upto 07.08.08 qty.-wise (proportionate to imports made), as claimed by the firm. Therefore, the Committee decided to extend EOP upto August, 2008 for regularization of export made beyond the valid EO period against S/Bill No. 6911146 dt. 07.08.08 of aforesaid advance authorization, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and outside EO period and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportionate to E.O. beyond valid EOP.

Case No. 5. M/s. Shalina Laboratories Pvt. Ltd., Mumbai
File No. 01/60/162/451/AM08/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: EOP extension of Advance License No. 0310331272 dated 25.05.2005 upto 31.05.2007 to regularize the exports for closure of advance licence.

The Committee deferred consideration of the case for next meeting.

Case No. 6. M/s. TRF Limited (A Tata Enterprises), Jamshedpur
File No. 01/94/180/167/AM10/PC-4
PRC Meeting No.06/AM10 dated: 26.11.2009

Subject: Request for Relaxation of Policy Provision to allow import of Additional Mandatory spares beyond the 10% limit under Advance Authorization Scheme (Paragraph 4.1.1 of FTP).

The Committee considered the case as per agenda and rejected the request of the licencee.

Case No. 7. M/s. Raj Kripal Lumbers Limited, Gandhidhan
File No. 01/94/180/811/AM10/PC-4
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance authorization No. 3710000520 dated 03.08.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 8. M/s. Halliburton, Mumbai
File No. 01/89/180/12/AM-10/PC-2(A)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Exemption /Relaxation from the conditions under Para 1 of ILN of Chapter 87 for import of Special Oil Field Equipment.

The Committee noted that the Exemption /Relaxation from the conditions under Para 1 of ILN of Chapter 87 for import of Special Oil Field Equipment have already been approved by DG on file. Therefore Committee, decided to accord ex-post-facto approval.

Case No. 9. M/s. Embassy of Republic of Korea, New Delhi
File No. 01/89/180/26/AM-09/PC-2(A)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: NOC/Exemption from homologation for import of vehicle request from Embassy of Korea, New Delhi.

The Committee noted that the NOC /Relaxation from homologation for import of vehicle request from Embassy of Korea, New Delhi have already been approved by DG on file. Therefore Committee, decided to accord ex-post-facto approval.

Case No. 10. M/s. Track Supreme Stud, Chandigarh
File No. 01/53/162/1530/AM07/T-21/Import Cell
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Request for 2nd revalidation of Import Licence No.2250000026 dated 28.2.2007 for further six months from 27.8.2009 onwards.

The Committee noted that the first revalidation was given by RA upto 27.8.2009 to the firm and decided to allow next revalidation of Import Licence No.2250000026 dated 28.2.2007 for further six months from 27.8.2009 onwards.

Case No. 11. M/s. Vimlesh Industries Pvt. Ltd., Sonepat
File No. 01/60/162/165/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance licence No. 0510199686 dt. 19.2.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 27% Qty. wise and 15.2% value wise within valid EOP. Accordingly, the Committee decided to revalidate the above mentioned Advance Authorization, on pro-rata basis, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 12 to 17. M/s. Ravin Cables Ltd., Mumbai
File No. 01/60/162/229-234/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of 6 advances Authorizations. (i) 0310424863 dt. 29.03.2007; (ii) 031042 5754 dt. 05.04.2007; (iii) 0310426747 dt. 13.04.2007; (iv) 0310426742 dt. 13.04.2007; (v) 0310426007 dt. 09.04.2007 & (vi) 0310425760 dt. 05.04.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

S.No.	Qty.-wise	Value wise
(i)	147.61%	157.57%
(ii)	254.83%	299.97%
(iii)	193.91%	377.86%
(iv)	155.59%	177.63%
(v)	101.57%	98.85%
(vi)	131.31%	155.84%

within valid EOP. The Committee decided to revalidate the aforesaid **six** advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorizations and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 18. M/s. Sudha Industrial Corporation Ltd., Mumbai
File No. 01/60/162/227/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance authorization no. 0310408099 dt. 15.11.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 19. M/s. Vrijesh Corporation, Mumbai
File No. 01/60/162/185/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance authorization no. 0310391940 dt. 28.07.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 15% Qty. wise and 56% value wise within valid EOP. Accordingly, the Committee decided to revalidate the above mentioned Advance Authorization, on pro-rata basis, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 20. M/s. Veekay Polycoats Limited, New Delhi
File No. 01/60/162/267/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance authorization no. 0510199745 dt. 20.02.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 21 to 30. M/s. Speciality Papers Ltd., Mumbai
File No. 01/60/162/145-156,158-162&164/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of 10 Advance Licence Nos. (i) 0310400315 dt. 20.09.06; (ii) 0310402543 dt. 04.10.06; (iii) 0310411653 dt. 11.12.06; (iv) 0310425440 dt. 03.04.07; (v) 0310408583 dt. 17.11.06; (vi) 0310404516 dt. 17.01.06; (vii) 0310400300 dt. 20.09.06; (viii) 0310402201 dt. 03.10.06; (ix) 0310404606 dt. 17.10.06 & (x) 0310402521 dt. 04.10.06.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate aforesaid ten Advance Authorizations. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 31. M/s. Govind Rubber Ltd., Mumbai
File No. 01/60/162/249/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance authorization no. 3010048936 dt. 01.09.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate aforesaid ten Advance Authorizations. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 32. M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/255/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Licence no. 0310398080 dt. 04.09.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 33. M/s. Vimlesh Industries Pvt. Ltd., Delhi
File No. 01/60/162/220/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance authorization no. 0510200701 dt. 09.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 34. M/s. Modi International Ltd., Faridabad
File No. 01/60/162/133/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Extension of the EO period of Advance Licence no. 0510160468 dt. 22.06.2005.

The Committee noted that EO fulfilled against aforesaid Advance Licence was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 35. M/s. Birla Tyres, Kolkata
File No. 01/60/162/260/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Request for revalidation of Advance authorization no. 0210100074 dated 18.4.07 for the purpose of issuance of duplicate Advance Advance authorization in favour of M/s. Kesoram Industries Limited (Unit: Birla Tyres) for 6 months.

The Committee noted that EO fulfilled against aforesaid Advance Licence was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. The Committee also decided to grant a duplicate licence in lieu of the lost one to the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 36. M/s. Galaxy Surfactants Ltd., Navi Mumbai
File No. 01/60/162/98/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance authorization no. 0310396966 dt. 28.08.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 37. M/s. Welspun Gujarat Stahl Rohren Ltd., Bharuch
File No. 01/60/162/235/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Licence no. 3410017558 dt. 08.12.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 38. M/s. Ram Ratna International, Mumbai
File No. 01/60/162/245/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Licence no. 0310418090 dt. 02.02.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 39 to 43. M/s. Bremels Rubber Industries Pvt. Ltd., Bangalore
File No. 01/60/162/207 &209-212/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of 5 Advance Authorization Nos. (i) 0710050000 dt. 8.2.2007; (ii) 0710049999 dt. 08.02.2007; (iii) 0710050304 dt. 27.02.2007; (iv) 0710049929 dt. 02.02.2007 & 0710050305 dt. 27.02.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

S.No.	Qty.-wise	Value-wise
(i)	98%	98%
(ii)	100%	100%
(iii)	100%	100%
(iv)	100%	100%
(v)	1) 94%	1) 94%
	2) 100%	2) 100%

within valid EOP. Accordingly, the Committee decided to revalidate aforesaid **five** Advance Authorizations. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 44. M/s. Medchl Chemicals and Pharmaceuticals Pvt. Ltd., Secundrabad
File No. 01/60/162/254/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Licence no. 0910024653 dated 23.11.2005.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was more than 100% both qty.-wise and value-wise within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 45. M/s. Ravin Cables Ltd., Mumbai
File No. 01/60/162/176/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Authorization No. 0310420903 dated 23.02.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

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S.No.	Qty.-wise	Value wise
(i)	50.04%	129.47
(ii)	46.23%	
(iii)	48.60%	
(iv)	49.00%	
(v)	50.21%	

within valid EOP. Accordingly, the Committee decided to revalidate aforesaid **five** Advance Authorizations, on pro-rata basis, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 46. M/s. Gandhi Industrial Corporation, Mumbai
File No. 01/60/162/228/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of Advance Authroization No. 0310423776 dated 21.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid Advance Authorization, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 47 - 48. M/s. Emmbi Polyarms Ltd., Mumbai
File No. 01/60/162/243 – 244 /AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009

Subject: Revalidation of 2 Advance Licence Nos. (i) 0310419699 dt. 14.02.2007 & (ii) 0310419695 dt. 14.02.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid two Advance Authorizations, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 49. M/s. Regalia Laminates, New Delhi
File No. 01/60/162/200/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance licence no. 0510193987 dt. 08.11.2006.
The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 98.65% qty.-wise and 105.34% value wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid Advance Authorization, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 50. Embassy of Tunisia, New Delhi
File No. 01/89/180/33/AM- 10/PC-2(A)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Permission for sale of Car (Mitsubishi Lancer) in the open market.

The Committee considered and rejected the case on the grounds that sale of imported vehicles allowed and owned by priviledged persons should be sold to priviledged category perons or re-exported back.

Case No. 51. M/s. Toyota Kirloskar Motor Private Limited, Karnataka
File No. 01/89/180/14/AM10/PC-2(A)(PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Permission/NOC for display of imported Toyota-Prius vehicle at the 4th International Environment Friendly Vehicle Conference and for participation in the Rally connected therewith.

The Committee noted that Depptt. of Heavy Industries has asked the applicant firm to display imported Toyota-Prius vehicle at the 4th International Environment Friendly Vehicle Conference and for participation in the Rally to be organized on 22.11.2009 connected therewith. In view of the urgency, the approval was granted on file. Therefore the Committee decided to allow post-facto approval.

Case No. 52. Admiral Sureesh Mehta, PVSM.AVSM
Former Chief of the Naval Staff & High Commissioner of India to New Zealand (Desig)., Gurgaon, Haryana.

File No. 01/89/180/41/AM-10/PC-2(A)(PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Permission for selling imported Vehicle.

The Committee accorded ex-post-facto approval for the permission for selling the imported vehicle in the market.

Case No. 53. M/s. Kopran Research Laboratories Ltd., Mumbai
File No. 01/60/162/217/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Extension of the EO period of Advance licence No. 0310353636 dated 25.10.2005.

The Committee noted that EO fulfilled in respect of aforesaid Advance Licence was more than 50% Qty wise and value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 54. M/s. Commercial Syn-Bags Ltd., Indore
File No. 01/60/162/238/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation of advance licence no. 1110015262 dated 17.4.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 55. M/s. The Rubber Product Limited, Thane
File No. 01/60/162/240/AM10/EFGC (PRC)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Revalidation and also EOP Extension of advance licence no. 0310395262 dt. 21.08.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

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S.No.	qty wise	value wise
1.	89.16%	120.82%
2.	103.29%	
3.	88.64%	
4.	200.71%	

within valid EOP. Accordingly, the Committee decided to extend EOP and revalidation against the aforesaid authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount and revalidation is subject to payment of fee @ 1% of the unutilized CIF value of the licence. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of revalidation.

Case No. 56. M/s. Mayank Sharma Enterprises Pvt. Ltd., Jaipur
File No. 01/91/180/1069/AM-10/PC3
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Request for extension in validity of licence No. 0310446494 issued under Served From India Scheme [Total unutilized value Rs.12,72,557/-].

The committee discussed the matter at length and the following decision was taken:
The committee considered the fact that there is an economic slowdown and accordingly decided to take a lenient view to revalidate the SFIS scrip No. 0310446494 for six months from the date of endorsement on the SFIS scrip. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of SFIS Scrip No. 0310446494 within a maximum of 7 days thereafter.

Case No. 57. M/s. KIMS Health Care Management Ltd., Trivandrum
File No. 01/91/180/1038/AM-10/PC3
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Request for import of State of the Art Mobile ICU Ambulance for Hospital Project.

The committee discussed the matter at length and the following decision was taken:
SFIS scrips are non-transferable and are issued with AU condition. While SFIS scrips are not allowed to be used for import of vehicles, for Hospitals Ambulances are essential equipments which would improve the Hospital Services. In view of this, the Committee took the view that since the intent of the Scheme was for improving the overall infrastructure in service sectors, such essential equipment should be allowed. Accordingly the committee decided to relax the Policy and allow the use of SFIS scrips for import of two numbers of ambulances under SFIS Scrips issued to the applicant. The applicant may approach RA immediately within the next 15 days of communication of PRC decision with valid SFIS scrips and RA shall endorse the SFIS Scrips within a maximum of 7 days thereafter to give effect to this relaxation of policy.

Case No. 58. M/s. Renault Nisan Automotive India Pvt. Ltd., Tamilnadu
File No. 01/89/180/30/AM-10/PC-2(A)
PRC Meeting No.06/AM10 dated: 26.11.2009
Subject: Import of 11 non-homologated Cars for testing purpose –regarding.

The Committee considered the request of the firm and decided to allow import of 11 non-homologated Cars for testing purposes subject to No objection from Ministry of Heavy Industry.